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1944

REGISTERED No. P. 390.



# The Orissa Gazette

## EXTRAORDINARY

PUBLISHED BY AUTHORITY.

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CUTTACK, FRIDAY, NOVEMBER 13, 1942.

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### DEVELOPMENT DEPARTMENT.

#### NOTIFICATION.

*The 13th November 1942.*

**No. 12669-D.(C).**—In exercise of the powers conferred by clause (a) of sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to direct that transport of hemp by rail, road or water from any place in the Province of Orissa to any place outside the said province shall be prohibited, except under permit issued by the Provincial Government or by an officer authorised in that behalf by the Provincial Government.

*The 13th November 1942.*

**No. 12670-D.(C).**—In pursuance of the order under clause (a) of sub-rule (2) of rule 81 of the Defence of India Rules, published with the notification of the Government of Orissa in the Development Department No. 12669-D.(C), dated the 13th November 1942, the Governor of Orissa is pleased to authorise the Director of Development, Orissa, to issue permits for the transport of hemp by rail, road or water to any place outside the province.

By order of the Governor,

F. E. A. TAYLOR,

*Secretary to Government.*